

(c) whether any complaint has been received from the employees organisations about the number of establishments allotted to each Inspector ; and

(d) if so, the steps taken to redress their grievances ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) to (d) The requisite information is being collected and will be laid on the Table of the House.

Provision of Creche Facility for Women Employees in EPF Organisation

3485. SHRIMATI SUSEELA GOPALAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of women employees in E.P.F. Organisation and the number of centres where creches are provided for the women employees ;

(b) if no creches are provided, the reasons therefor ; and

(c) whether Government intend to provide creches at the various centres where more than 30 women are employed ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) to (c) The required information is being collected and will be laid on the Table of the House.

Plant Load Factor in Thermal Units

3486. SHRI N. DENNIS :
SHRI B.V. DESAI :

Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that Centre has directed the State Governments (State Electricity Boards) to achieve a minimum Plant Load Factor of 51 per cent from the thermal units commissioned during the year 1983-84 ; and

(b) if so, the details regarding the guidelines issued in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) Does not arise.

Interpretation of article 172

3487. SHRI K. MALLANNA :
SHRI N.E. HORO :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether any recommendation has been made to Government by the Election Commission that the Attorney General of India be consulted on the correct interpretation of Article 172 of the Constitution, on whether the term of a legislature be treated as having been extended once the President's rule is imposed in that State and whether flexibility in the length of Assembly's tenure is permissible; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) The recommendation which was made to Government by the Election Commission that the Attorney General of India be consulted on the correct interpretation of article 172 of the Constitution was for seeking clarification as to whether the President's Proclamation under article 356 of the Constitution can be operated towards the end of the five-year term of